



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 23RD DAY OF FEBRUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.NAGAPRASANNA

**CRIMINAL PETITION NO. 5813 OF 2023 (482(Cr.PC) /
528(BNSS))**

BETWEEN:

SRI.VIJAY S
S/O SELVARAJ
AGED 34 YEARS
R/AT NO 181
NAGALAMMA TEMPLE STREET
SRIRAMAGNARA OOR
ROBERTSONPET, K G F
KOLAR 563113
(CURRENTLY SERVING LIFE SENTENCE IN CENTRAL
PRISON BENGALURU)

...PETITIONER

(BY SRI. MONESH KUMAR K B., ADVOCATE)

AND:

1. THE STATE OF KARNATAKA
BY ROBERTSONPET
POLICE STATION
ROBERTSONPET
KGF- 563113
(SERVED AND REPRESENTED THROUGH SPP
HIGH COURT OF KARNATAKA
BENGALURU- 560001
ATTACHED TO THIS HONBLE COURT)





2. PREM KUMAR
S/O LATE RAJA
CONSTRUCTION WORKER
DOOR NO 3, AMAVASE LANE
DODDANNA NAGAR,
MADI MASJID ROAD, D J HALLI
BENGALRU- 560005

...RESPONDENTS

(BY SRI. B.N.JAGADEESH, ADDL.SPP FOR R1)

THIS CRL.P IS FILED U/S.482 CR.P.C BY THE ADVOCATE FOR THE PETITIONER PRAYING THAT THIS HONOURABLE COURT MAY BE PLEASED TO QUASH THE (a) CHARGE SHEET, (b) ORDER TAKING COGNIZANCE IN DATED 12.12.2022, (c) ISSUANCE OF SUMMONS AND (d) ALL FURTHER ACTION THERE UNTO AS AGAINST THE PETITIONER IN C.C.NO.1242/2022 FOR THE OFFENCE P/U/S 323, 324, 504 R/W 34 OF IPC PENDING ON THE FILE OF SENIOR CIVIL JUDGE AND PRINCIPAL J.M.F.C., KGF PREFERRED BY THE ROBERTSON PET POLICE STATION, KGF IN CR.NO.103/2021.

THIS PETITION, COMING ON FOR ADMISSION, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE M.NAGAPRASANNA



ORAL ORDER

The learned Addl. SPP would submit the petitioner has been acquitted of the offences. In the light of the acquittal, the petition is rendered *infructuous*.

2. Accordingly, the petition is disposed as having become *infructuous*.

3. In view of disposal of the petition, pending application does not survive for consideration. Accordingly, the same is disposed of.

**Sd/-
(M.NAGAPRASANNA)
JUDGE**